

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40
CONT.A.20/2023
In
C.P. (IB)/690(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: PUNJAB NATIONAL BANK

V/s

PARENTERAL DRUGS INDIA LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Rohit Gupta, Ld. Counsel for the Applicant present. Mr. Partho Sarkar i/b Adv Nicky Pokar for Kairav Trivedi, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent is directed to place on record an affidavit affirming that whatever the documents/information they had in their possession in relation to the Corporate Debtor has been handed over to the RP and nothing remains with them.
3. List this matter on 30.04.2024.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)